

1	2	3
Maharashtra	3	84
Meghalaya	1	5
Mizoram	1	5
Manipur	1	10
Nagaland	1	5
Punjab	1	34
Rajasthan	1	22
Tripura	1	5
Tamil Nadu	9	186
Uttar Pradesh	6	82
West Bengal	4	86
Andaman & Nicobar Island	1	5

Statement-II

Details of Augmentation in Bottling Capacity

State	Existing Bottling capacity in TMTPA	Augmenteed Bottling capacity in TMTPA
Bihar	44	88
Haryana	76	152
Kerala	18	22
Madhya Pradesh	44	88
Rajasthan	20	44
Delhi	25	88
U.P.	61	116
Maharashtra	44	88
Jammu & Kashmir	20	26
Punjab	13	26

HBJ Pipeline

1822. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government had decided to cut 20 percent gas allocation to several fertilizer plants getting supplies from HBJ pipeline;

(b) if so, the reasons therefor;

(c) whether the cut in allocation of gas to fertilizer plants is going to affect fertilizer industry;

(d) if so, whether the Government propose to reconsider their decision; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) The availability of gas along the HBJ pipeline is less than the total demand. Supplies are accordingly regulated through Action Plans drawn up from time to time.

(c) to (e) The feedstock requirements of fertilizer plants along the HBJ pipeline are being met. Action has also been taken to further increase the supplies.

Removal of Unauthorised Construction

1823. DR. BALIRAM : Will the PRIME MINISTER be pleased to refer to the reply given to the Unstarred Question No. 1829 regarding encroachment of land by petrol pump owners on December 4, 1996 and state :

(a) whether land from these petrol pump owners who had resorted to unauthorised constructions has been taken back or the unauthorised construction demolished;

(b) the names of petrol pumps where unauthorised construction has been demolished;

(c) the names of petrol pumps where unauthorised construction is to be removed;

(d) the reasons for not demolishing the unauthorised construction, so far; and

(e) the time by which unauthorised construction will be removed ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e) The sealing-cum-demolition order in respect of two petrol pumps has been passed by the DDA for demolition operation. The final show-cause notices have been issued in respect of 53 petrol pumps by the Land & Development Office. Re-entry orders have been issued in 17 cases and now eviction proceedings under the Public Premises Eviction Act are pending in the Court of Estate Officer.

Foreign Assistance

1824. DR. M. JAGANNATH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Andhra Pradesh has submitted a project report for foreign assistance to